

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 865 OF 2018

GAURAV VINOD GOEL (PROMOTER AND SHAREHOLDER OF  
TWENTY FIRST CENTURY WIRE RODS LTD.)

Appellant(s)

VERSUS

INOX AIR PRODUCTS PVT. LTD.

Respondent(s)

O R D E R

Heard the learned Senior Counsel appearing for the appellant.

By an order dated 08.01.2018, the National Company Law Tribunal admitted the petition by an operational creditor for an amount of Rs. 1.67 Crores. The impugned order dated 22.01.2018 merely adjourned the matter presumably so that the parties could approach this Court in view of the fact that they had, by that date, entered into a Settlement Agreement dated 18.01.2018.

We take the said Settlement Agreement dated 18.01.2018 on record, and by using our powers under Article 142 of the Constitution of India, set aside the order dated 08.01.2018 passed by the National Company Law Tribunal.

Accordingly, the appeal is allowed.

Pending applications filed in the matter stand disposed of.

..... J.  
(ROHINTON FALI NARIMAN)

.....  
(NAVIN SINHA)

New Delhi;  
January 29, 2018.

ITEM NO.52

(Revised)  
COURT NO.11

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 865/2018

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Appellant(s)

VERSUS

INOX AIR PRODUCTS PVT. LTD.

Respondent(s)

Date : 29-01-2018 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE NAVIN SINHA

For Appellant(s) Mr. Shyam Divan, Sr. Adv.  
Mr. Nikhil Nayyar, AOR  
Mr. Darshan Mehta, Adv.  
Mr. N. Sai Vinod, Adv.  
Mr. Dhananjay Baijal, Adv.  
Ms. Smriti Shah, Adv.  
Mr. Divyanshu Rai, Adv.

For Respondent(s) Mr. Rajat Jariwal, Adv.  
Mr. Sahil Narang, Adv.  
Mr. Sanjeev K. Kapur, Adv.  
For M/s. Khaitan & Co., AOR

UPON hearing the counsel the Court made the following  
O R D E R

The appeal is allowed in terms of the signed order.

(R. NATARAJAN)  
COURT MASTER (SH)

(SAROJ KUMARI GAUR)  
COURT MASTER

(Corrected Signed order is placed on the file)

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We take the said Settlement Agreement dated 18.01.2018 on record, and by using our powers under Article 142 of the Constitution of India, set aside the impugned order dated 22.01.2018 passed by the National Company Law Appellate Tribunal.

Accordingly, the appeal is allowed.

Pending applications filed in the matter stand disposed of.

..... J.  
(ROHINTON FALI NARIMAN)

.....  
(NAVIN SINHA)

New Delhi;  
January 29, 2018.

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COURT MASTER

(Signed order is placed on the file)